

IN THE NATIONAL COMPANY LAW TRIBUNAL,
MUMBAI BENCH

CSP NO. 1024 OF 2017

Under Section 230-232 of the Companies
Act, 2013

In the matter of Scheme of Arrangement
between Technofire Protection Services
Private Limited (hereinafter referred to as
“Demerged Company” or “TSPL” or
“Petitioner Company”) and Technofire
Protection Systems Private Limited,
(hereinafter referred to as “Resulting
Company” or “TPL”).

Technofire Protection Services Private Limited
....Petitioner Company

Order delivered on 9th November, 2017

Coram:

Hon'ble B.S.V. Prakash Kumar Hon'ble Member (J)

Hon'ble V. Nallasenapathy Hon'ble Member (T)

For the Petitioner(s): Mr. Rajesh Shah, Advocate along with Ahmed M. Chunawala, Advocate i/b Rajesh Shah & Co., Advocates for the Petitioner

Per:. B.S.V. Prakash Kumar, Hon'ble Member (J)

ORDER

1. Petition Admitted.
2. Petition fixed for hearing and final disposal on 7th December, 2017.
3. Learned Counsel for the Petitioner states that in pursuance of the directions contained in Order dated 14th September, 2017 passed

by the National Company Law Tribunal, Mumbai Bench in the Company Application No. 845 of 2017, the meeting of Equity Shareholders was held on 18th October, 2017 and the requisite quorum was present and the Scheme was approved unanimously by the Equity Shareholders without modifications. The Chairman appointed for the meeting has filed his affidavit verifying his report dated 18th October, 2017 which is annexed as Exhibit 'T' to the petition.

4. The Learned Counsel for the Petitioner Company further submits that the Company Petition is filed in consonance with section 230 to 232 of the Companies Act, 2013 along with the Order passed in Company Application No. 845 of 2017 by the National Company Law Tribunal, Mumbai Bench.
5. At least 10 days before the date fixed for hearing, Petitioner to publish the notice of hearing of Petition in two local newspapers viz. "Free Press Journal", in English language and translation thereof in "Navashakti", in Marathi language, both having circulation in Mumbai as per Rule 15 of the Companies (Compromises, Arrangements and Amalgamations) Rules, 2016.
6. The Petitioner to file an affidavit of service regarding the directions given by the Tribunal three days before the date fixed for final hearing and do report to this Tribunal that the direction regarding the issue of advertisement of the notice has been duly complied with.

Sd/-

V. Nallasenapathy, Member (T)

Sd/-

B.S.V. Prakash Kumar, Member (J)